

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rajghat Samadhi Committee for the year 1988-89.

2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 613/90]

12.11 hrs.

RULES COMMITTEE

Second Report

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report (Hindi and English versions) of the Rules Committee.

[English]

(Interruptions)

MR. SPEAKER: I have already said that I have admitted Shri Harish Rawat's motion under rule 193.

SHRI JANARDHANA POOJARY (Mangalore): It is very serious matter.

MR. SPEAKER: You can get an opportunity twice, in the discussion under rule 193 and also the discussion on the Constitution (Sixty-fifth Amendment) Bill.

12.12 hrs.

*At this stage, Shri Vasant Sathé and some other hon. Members left the House*

(Interruptions)

SHRI SRIKANTA JENA (Cuttack): On a point of order.

MR. SPEAKER: Which rules has been violated?

SHRI SRIKANTA JENA: You have admitted a motion under rule 193 in the name of Shri Harish Rawat. After your ruling, Shri Harish Rawat is himself walking out.'

12.13 hrs.

MOTION UNDER RULE 388

Suspension of Rule 338

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to move:

"That Rule 338 of the Rules of Procedure and Conduct of Business of Lok Sabha be suspended in its application to the motions for leave to introduce, consideration and passing of the Constitution (Sixty-fifth Amendment) Bill, 1990, during the current session of Lok Sabha."

MR. SPEAKER: The question is:

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha be suspended in its application to the motions for leave to introduce, consideration and passing of the Constitution (Sixty-fifth Amendment) Bill, 1990, during the current session of Lok Sabha."

*The motion was adopted*

MR. SPEAKER: The motion is adopted and the rule is suspended.